In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-**Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Roop Lal aged 62 years s/o Sh. Laxman Dass, r/o Village Jangal, P.O. Jangal Beri, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Neelam aged 57 years d/o Sh. Saligram, r/o Vill. Thati Rehal, P.O. Kheri, Tehsil Sujanpur, Distt. Hamirpur (H.P.)

Versus

The General Public

Subject.— Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Roop Lal aged 62 years s/o Sh. Laxman Dass, r/o Village Jangal, P.O. Jangal Beri, Tehsil Sujanpur, District Hamirpur (H.P.) and Neelam aged 57 years d/o Sh. Saligram, r/o Vill. Thati Rehal, P.O. Kheri, Tehsil Sujanpur, Distt. Hamirpur (H.P.) have filed an application alongwith affidavits declarations in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 08-05-1990 at Vill. Thati Rehal, P.O. Kheri, Tehsil Sujanpur, Distt. Hamirpur (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 18-06-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 23-05-2026 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-*Sub-Divisional Magistrate,*
Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.)

Neena Kumari w/o Sh. Ravi Kumar, r/o Ward No. 5 Sujanpur, P.O. Sujanpur, Tehsil Sujanpur, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public . .*Respondent.*

Application for publication in Rajpatra (State Gazette Notification) regarding the change/correct the name of applicant as Neena instead of Neena Kumari.

Neena Kumari w/o Sh. Ravi Kumar s/o Late Sh. Ishwar Dass, r/o Ward No. 5 Sujanpur, P.O. Sujanpur, Tehsil Sujanpur, District Hamirpur (H.P.) has submitted an application for correction of name, as per the contents of application the applicant has submitted that the correct name is Neena instead of Neena Kumari. The applicant is advised to let her name published in the Gazette of Govt. of H.P.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this rectification in the name of applicant file the objection personally or in writing before this court on or before 20-06-2026 the objection received after 20-06-2026.

Issued today on 25-05-2026 under my hand and seal of the court.

Seal. Sd/-
Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

In the Court of Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.)

Meera Devi w/o Sh. Rakesh Kumar, r/o Vill. Jiar, P.O. Chauri, Tehsil Sujanpur, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public . .*Respondent.*

Application for publication in Rajpatra (State Gazette Notification) regarding the change/correct the name of applicant as Meeran Devi instead of Meera Devi.

Meera Devi w/o Sh. Rakesh Kumar, r/o Vill. Jiar, P.O. Chauri, Tehsil Sujanpur, District Hamirpur (H.P.) has submitted an application for correction of name, as per the contents of application the applicant has submitted that the correct name is Meeran Devi instead of Meera Devi. The applicant is advised to let her name published in the Gazette of Govt. of H.P.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this rectification in the name of applicant file the objection personally or in writing before this court on or before 20-06-2026 the objection received after 20-06-2026.

Issued today on 25-05-2026 under my hand and seal of the court.

Seal. Sd/-
Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्री राम चन्द पुत्र श्री पूर्ण चंद, महाल वरध्याड, मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री राम चन्द पुत्र श्री पूर्ण चंद, महाल वरध्याड, मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 20–05–2026 को इस कार्यालय में एक प्रार्थना–पत्र प्रस्तुत किया है जिसमें प्रार्थी ने अनुरोध किया है कि उसके पिता का नाम कागजात माल महाल वरध्याड, मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर में राम चन्द पुत्र इच्छया पूर्ण दर्ज है परन्तु अन्य जगह जैसे कि आधार कार्ड, परिवार नकल आदि में प्रार्थी के पिता का नाम राम चन्द पुत्र पूर्ण चंद दर्ज हैं। प्रार्थी का कहना है कि यह दोनों नाम उसके पिता के हैं। प्रार्थी अपने पिता का नाम दुरुस्ती करवाकर कागजात माल महाल वरध्याड, मौजा वलडूहक, तहसील नादौन, जिला हमीरपुर में राम चन्द पुत्र श्री पूर्ण चंद करवाना चाहता है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के नाम को दुरुस्त करने बारे में कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख 22–06–2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन में हाजिर अदालत होकर अपना उजर पेश कर सकता हैं। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना–पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिये जायेंगे।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 21–05–2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/–
नायब तहसीलदार,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

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In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-**Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Sunil Kumar aged 37 years s/o Sh. Piar Chand, r/o Village Chamiana, P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Sunaina aged 19 years d/o Sh. Uday Thakur, r/o Vill. Kala Diyara, P.O. Kala Diyara, Salimpur Patna Bihar.

Versus

The General Public

Subject.— Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Sunil Kumar aged 37 years s/o Sh. Piar Chand, r/o Village Chamiana, P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.) and Sunaina aged 19 years d/o Sh. Uday Thakur, r/o Vill. Kala Diyara, P.O. Kala Diyara, Salimpur Patna Bihar have filed an application alongwith affidavits declarations in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 28-05-2025 at Vill. Kala Diyara, P.O. Kala Diyara, Salimpur Patna Bihar as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 30-06-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 23-05-2026 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-*Sub-Divisional Magistrate,*
Sujanpur, Distt. Hamirpur (H.P.).

In The Court of Swati Dogra, HPAS, Marriage Officer-cum-**Sub Divisional Magistrate, Barsar, Distt. Hamirpur (H.P.)**

In the matter of:

1. Sh. Rohit Dogra s/o Sh. Ramesh Kumar, r/o Village & P.O. Loharara, Tehsil Barsar, District Hamirpur (H.P.)

2. Ms. Nidhi Patel d/o Sh. Mangal Patel, r/o Village Kath Taraon, P.O. Kathtaraon, District Mau, Uttar Pradesh (U.P.)-221 602 .. *Applicants.*

Versus

General Public

Subject:— Notice for Registration of Marriage.

Sh. Rohit Dogra and Ms. Nidhi Patel have filed an application u/s of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three months of calendar.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this Court on or before 30-06-2026. In case no objection is received by 30-06-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the Court on 20-05-2026.

Seal

Sd/-
Marriage Officer-cum-*SDM*,
Barsar, Distt. Hamirpur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार नादौन
तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्रीमती निशू वाला पुत्री धनी राम व श्रीमती सिमरो देवी, महाल कोटला, डाकघर जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—— प्रार्थना पत्र जेर धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती निशू वाला पुत्री धनी राम व श्रीमती सिमरो देवी, महाल कोटला, डाकघर जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन पत्र समस्त रिकार्ड व शपथ पत्र सहित इस कार्यालय में प्राप्त हुआ है, निशू वाला अपनी जन्म तिथि 25—03—1985 को ग्राम पंचायत कोटला चिल्लिया के रिकार्ड में दर्ज नहीं करवा सकी तथा अब वह अपनी उक्त जन्म तिथि 25—03—1985 को सम्बंधित ग्राम पंचायत कोटला चिल्लिया में दर्ज करवाना चाहती है।

अतः इस सरकारी इश्तहार गजट द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त श्रीमती निशू वाला पुत्री धनी राम व श्रीमती सिमरो देवी की जन्म तिथि 25—03—1985 को ग्राम पंचायत कोटला चिल्लिया के रिकार्ड में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 30—06—2026 को तहसील कार्यालय नादौन, जिला हमीरपुर को प्रातः 10.00 बजे उपस्थित होकर अपना उजर पेश कर सकता हैं। आम जनता की और से कोई भी उजर या एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी एवं निशू वाला की जन्म तिथि 25—03—1985 को ग्राम पंचायत कोटला चिल्लिया में दर्ज करने के आदेश नियमानुसार पारित कर दिए जायेंगे ।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 29—05—2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।